

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 295 of 2013 &  
I.A. Nos. 12, 41 & 42 of 2014**

**Dated : 30<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Motors Ltd. .... Appellant(s)  
Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. .... Respondent (s)**

**Counsel for the Appellant (s):** Mr. M.G. Ramachandran  
Ms. Poorva Sahegal  
Ms. Anushree Bardhan  
  
Mr. Amit Kapur  
Mr. Rohit Venkat (IA 12 of 14)  
Mr. Subodh S. Patil,  
Ms. Supriya Deshpande (IA 42 of 14)

**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan for R.1  
Mr. Atul Nanda  
Mr. Samir Mailk  
Mr. Ravi Prakash for R.2

**ORDER**

**I.A. Nos. 41 & 42 of 2014  
(Appls. for implement)**

Issue notice. Mr. M.G. Ramachandran, the learned counsel for the Appellant takes notice on behalf of the Appellant and Mr. Samir Malik, the learned counsel appearing for the contesting Respondent while

objecting to the issuance of notice takes notice on behalf of Respondent No.2.

Post the main Appeal for hearing on **10.02.2014.**

**(Rakesh Nath)**  
**Technical Member**  
*ts/kt*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**